## Statement

Name of the Subsidiary	Service Agent	Commission paid (Rs. in lak).s		
		1979-80	1980-81	1981-82
NTC (DPR) Ltd.	M/S K unas Textile Agencies. Bombay	Negli- gible	2.02	6.25
<u>.</u> ₩. 1941	M/s Aggarwal Agenci s, Chandigarh.	Nil.	0.20	1.26
NTC(MP) Ltd.	M/s K imar Textile Agencies, Bombay	1.03	0.28	1.59
NTC (Gujarat) Ltd.	M/s K umar Textile Agencies Bombay	'3.00 From	: <b>**</b>	0·60 (8-1-82
		31-3-79 to 23-12-81)		to 31-3- 82)
NTG(APKKM)	Usha Textile Agencies, Bombay	0.16	0.88	0.67
-	Alka Agencies, Bombay	••		0.04
NTC (UP)	N/s Kumar Textile Agencies, Bombay	N.A.	7.98	11.13
NTC (TN&P)	M/s Kumar Textile Agencies, Bombay	Nil	Nil	Nil .
NTG (MN) Ltd.	M/s Kumar Textile Agencies, Bombay	3% is being paid		
NTC (SM) Ltd.	M/s Bhairav Corp.; M/s Usha Textiles Bombay M/s Kumar Textile Agencies, Bombay	 2 to g% is	being pai	d

## Ficticious purchase of jute

## 1409. SHRI RAMAKRISHNA MAZUMDER: SHRI KALYAN ROY:

Will the Minister of COMMERCE be pleased to refer to the answer to the Unstarred Question 2385 given in the Rajya Sabha on the 17th March, 1981 and state:

- (a) what is the progress of the CBI case against Sarvashri R. N. Goenka, I. C. Choraria and others in connection with the cneating of the State Bank of India for fictitious purchase of jute of Rs. 1.42 crores in the Supreme Court, which is pending since 1973;
- (b) how many cases in connection with this fictitious purchase are pending in the Supreme Court and what

Government have taken expedite them and results thereof;

(c) what other •'steps Government propose to take to realise the huge amount which can easily be utilised to assist the nationalised jute mills?

THE DEPUTY MINISTER IN THE MIN STRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) While Special Leave Petition No. 3117 of 1973 (now SA 2056 of 1973) is still pending in the Supreme Court, Special Leave Petition No. 1705 of 1980, filed by Shri Mohan Lai Kojani, was dismissed by the Supreme Court by its order dated 17th August, 1981. Besides, the proceedings in the trial Court at Calcutta have already commenced. No other matter pertaining to this case is now pending in the Supreme Court.